

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 17
(IB)-933(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. Petitioner/Applicant
Vs.
CLC Industries Ltd. Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Mr. Sunil Fernandes, Adv. Siddhant Kant,
Adv. Nikhil Mathur, Adv. Arpit Paul, Adv. Diksha
Dadu in IA-2321/2023 & Cont. P-61/2023
Adv. Naman Shukla in IA-2017/2024
For the Respondent : Adv. Sumant Batra, Adv. Nidhi Yadav, Adv.
Sarthak Bhandari for R-2 in Cont. P-61/2023
For the SRA : Adv. Sumant Batra, Adv. Prachi Johri, Adv. Sagar
Bansal, Adv. Abhipsa Sahu, Adv. Sarthak
Bhandari
For the RP : Adv. Gaurav Mitra and Adv. Honey Satpal

ORDER

IA-2321/2023, Cont. P-61/2023, IA-6201/2023

Mr. Gaurav Mitra, Ld. Counsel for the RP appears physically.

Mr. Sunil Fernandes, Ld. Sr. Counsel for the Applicant in IA-2321/2023 and Cont. P-61/2023 appears physically.

Mr. Sumant Batra, Ld. Counsel for R-2 in Cont. P-61/2023 appears physically and seeks time to file response to the Contempt Petition.

At request and by consent of all parties, list the matter **on 15.05.2024**.

New IA-2017/2024

Ld. Counsel for the Applicant appears through VC and seeks adjournment.

At his request, list this application **on 15.05.2024.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Shubham Pandya – 29.04.2024